

1670  
**456**

**Kolhapur Municipal Corporation**

**(KMC)**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**EXECUTION APPLICATION NO. 23 OF 2023 (WZ)**

**IN**

**ORIGINAL APPLICATION NO. 124 OF 2022 (WZ)**

**Present status Report of Kolhapur Municipal  
Corporation**

**June 2025**

1670

457

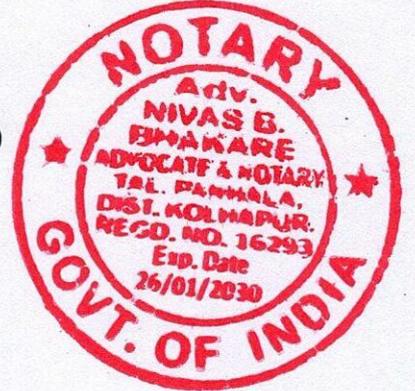
BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

[Through Physical Hearing (with Hybrid Option)]

EXECUTON APPLICATION NO. 23 OF 2023 (WZ)

IN

ORIGINAL APPLICATION NO.124 OF 2022 (WZ)



Vrinda Basu

...Applicant

Versus

State of Maharashtra & Ors.

...Respondents

Affidavit dated 19.06.2025 in compliance  
of order dated 07-04-2025 on behalf of  
Kolhapur Municipal Corporation.

I, Mr.Kapil Chandrakant Jagatap, age 34 years, Occupation service, Deputy Commissioner (II) of Kolhapur Municipal Corporation (KMC), Kolhapur, do hereby state on solemn affirmation as under.

With reference to the order passed by Hon. NGT in the matter of O/A 23/2023 Vrinda Basu V/S State and Others, herewith we are submitting steps taken by kolhapur Municipal Corporation for prevention of panchganga river pollution as follows.

KMC is taking serious efforts to control the pollution caused from various sources of Panchganga River. Average water supply to the city was calculated and observed to be around 176.0 MLD. This include shifting of water from different pumping stations located at Panchaganga, Bhogavati River and Kalamba Lake. This also includes water used in the city from various other resources like well, bores etc. Total waste water generated is 149.10 MLD (calculated at 80% of the total water lifted). For the treatment

No. of Corrections  
on this page. Nil

of this waste water, KMC has already commissioned 3 STP's of capacity 76 MLD, 17 MLD, 4 MLD respectively with additional 10 % capacity as per design & remaining work of another 4 STP's are under execution stage.

**Present Status of the works mentioned above is as follows :-**

**1) 76 MLD STP at Kasaba Bawada (AMRUT-I):-**

The STP is commissioned in December 2014 and since then it is in continuous operation from 15 December 2014 which takes care of wastewater & sewage generated at Jayanti Nalla Zone. Presently the STP is working at its full capacity successfully & sewage is supplied from following three pumping stations & two nallas.

Sr No.	Pumping station	Quantity MLD	Remarks
1	Jayantinalla & sewage from city	55 to 60	Is in continuous operation since December 2014.
2	Bapat Camp nalla	11.50	Is in continuous operation since 04-12-2019 & wastewater flow is diverted to 76 MLD STP.
3	Line Bazar nalla	5.50	Is in continuous operation since 27-11-2019 & wastewater flow is diverted to 76 MLD STP.
4	Juna Budhavar nalla	0.77	diverted to Jayanti nalla pumping station in June 2019.
5	CPR nalla (Partially diverted)	0.46	diverted to Jayanti nalla pumping station in June 2019.



2) **17 MLD STP at Dudhali (suvarn jayanti nagarothan scheme) :-**

The 17 MLD STP plant has been commissioned and is in operation from 01-07-2018 successfully. The wastewater from drainage line built under NLCP & UIDSSMT scheme is taken in STP.

3) **4 mld STP at Kasaba Bawada (AMRUT-I):-**

The plant is successfully commissioned and is in operation since 16-12-2023.

4) **6 mld STP at Dudhali (AMRUT-I):-**

New 6 MLD STP is under construction whose civil work is 98% completed and mechanical work is 95% completed. This site comes under blue line as demarcated by irrigation department. Hence in rainy season on the site river water ingress in it & water logging takes place. Due to this work is hampered in the rainy season. In spite of this now the project is expected to be completed by the end of June 2025. The photographs of present condition are attached herewith. (Annexure-I)

5) **Sewerage Network for Dudhali zone (78 km) (AMRUT-I):-**

- As per revised MJP survey the laying of drainage pipe line of various dia. of length 69 Km is completed, out of 78 Kms.
- About 2842 nos. of manhole chamber construction work is completed.

6) **Interception & Diversion of remaining nala (AMRUT-I):-**

3 nallas have been intercepted and diverted to existing STP, gravity & rising main sewage line pipe work has been completed of remaining nallas and sewer chambers & civil works has also been started of other 3 nallas.

7) Interception & Diversion of Kasaba Bawada nala & Vit bhatti nala (AMRUT-I):-

Core drilling work for strata identification at site is completed & land acquisition process is in progress.

Short term measures taken on small nallas :-

- Dedicated manpower for dosing of nallas on day to day is done by KMC. (Annexure-III)
- Removal of floating matters and plastic.
- Wastewater Utilization for grassland.
- Daily manual bleaching powder dose.
- Plantation of Taro plants by means of traditional phytoremediation at remaining nallas is regularly done by KMC.

Quantitywise Treatment chart of wastewater :-

Sr No	Capacity of Treatment	Addl 10% Treatment	Final treatment capacity of STP's
1	76 MLD STP	7.6 MLD	83.6 MLD
2	17 MLD STP	1.7 MLD	18.7 MLD
3	4 MLD STP	0.4 MLD	4.4 MLD
<b>Total</b>			<b>106.7 MLD</b>
Proposed STP to be functioned immediately in AMRUT 1.0			
4	6 MLD STP	0.6 MLD	6.6 MLD (Expected to be completed by end of June 2025)
<b>Total</b>			<b>113.3 MLD</b>
Presently 106.7 MLD of wastewater is being treated successfully.			

Maharashtra Pollution Control Board has granted a consent to 17 MLD and 76 MLD on dated 31-01-2020. Which was valid till 31-07-2021 afterwards KMC has applied for renovation in January 2022 & accordingly MPCB has granted a consent to 17 MLD, 76 MLD, 04 MLD & 06 MLD STP's on dated 11-06-2025 which is valid to 31-10-2025 KMC has also applied for the extension of these STP's for validation upto 2029. (Annexure-II)

Also with respect to the order passed by Hon.NGT in the matter of O/A 23/2023 Kolhapur Municipal Corporation has submitted the self assessment report and submission of facts by an affidavit submitted on dated 22-11-2024.

#### **AMRUT -II Scheme :-**

Immediate stage demand of Kalamawadi water supply scheme is 176 MLD and the scheme has already been started from November 2023.

For the purpose of sewerage management in the remaining part of the 4 nalla zone of the city namely Jayanti nalla, Dudhali nalla, Bapat camp nalla & Line bazar nalla about 173 kms of sewerage line & 3 sewage treatment plants of total capacity 43.5 MLD (09 MLD + 15 MLD + 19.5 MLD) along with their respective pumping stations are proposed. The total cost of the scheme Rs. 280cr. Technical sanction is given for all zone by MJP & the DPRs are approved by State Level Technical Committee (SLTC) on dated 16-02-2024 & 10-06-2024. Work order has been issued to the contractor on dated 15-10-2024. The construction & commissioning of these three STP's is expected to be completed in a time span of 1.5 to 2 years approximately.

Under this scheme in Line bazar nala zone - The collection & conveyance system network of 5845.5 mtr long. Jayanti zone 787 mtr, Dudhali zone 1805 mtr has been completed & in Bapat Camp nala zone - The survey & hydraulic design have been submitted & conveyance system network of 2420 mtr is completed. Line out to start work of 2 STP's

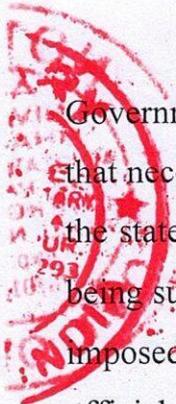
i.e. SSC Board and Maskuti Talav has been given and preliminary survey for starting is initiated by contractor.

**Provision made for gap of wastewater treatment as mentioned by MPCB :-**

Total wastewater generation in Kolhapur Municipal Corporation premises is 149.10 MLD. Out of which approximately 18-20 MLD waste water comes from upstream side of city limits from nearby villages like Kalamba, Pachgaon, Morewadi. The same fact has been communicated to Zilla Parishad Kolhapur periodically. Hence actual quantity of wastewater generation by KMC is 129.1 MLD out of which KMC is treating 106.7 MLD of wastewater daily successfully at three STP & the amount will be increased up to 113.3 MLD after commissioning of 6 MLD STP. Now the remaining 15.8 MLD of sewage (which is a grey water) is temporarily treated by making arrangements of bleaching powder dosage and phytoremediation treatment. Daily the treated water samples from STP's are being tested in house & in NABL lab once in a month & also Joint Vigilance Sampling (JVS) by MPCB officials is done. The result observed from these are within permissible limits as per MPCB norms. (Annexure - IV)

For treatment of above untreated wastewater KMC has also proposed 3 new STPs of cumulative capacity of 43.5 MLD at various locations i.e. Dudhalinalla, Bapat camp nalla & Line bazar nalla. The operation & maintenance cost of three commissioned STP's & 30% share of the project sanctioned in AMRUT-1 & AMRUT-2 is also borne by KMC. Hence after completion of newly proposed STP's KMC will be in position for 100% treatment of wastewater generation in KMC boundaries.

By keeping in view all the positive efforts taken by KMC and within short period of time KMC will be in position to prevent panchganga river pollution by providing 100 % sewage treatment facility. At the same time Hon. Principal Secretary Environment and Climate Change Department,



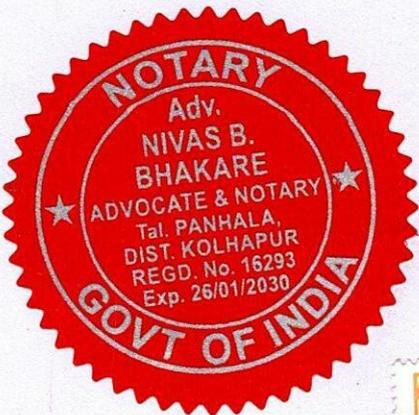
Government of Maharashtra, have assured by affidavit dated 02/12/2024 that necessary directions will be issued for deduction of EDC amount from the state allocated funding to above corporations. Also quarterly report are being submitted by state in original application No.606/2018 regarding cost imposed on state. Hence with refrence to the affidavit submitted by MPCB official, kolhapur on dated 02/04/2025 mentioning the recalculated EDC amount, the same amount is denied by kolhapur municipal corporation.

Hence we humbly request Hon. Court to kindly consider the self assessment report and submission of facts filed by and affidavit on dated 22-11-2024 and exempt KMC from the penalty considering it's dedicated efforts for curbing pollution in panchganga river.

**Deputy Commissioner (II)  
Kolhapur Municipal Corporation**

Annexure Attached

Annexure - I	Photographs of 6 MLD STP at dudhali.
Annexure - II	Consent granted by MPCB for four STP's.
Annexure - III	Dosing of nallas on day to day basis.
Annexure - IV	NABL report of treated water.



**SOLEMNLY affirmed before me**  
 Kapil chondrakant Jagtap  
 by At. Brahman Ali, Puzands,  
 who is identified before me saswad  
 by Aadhar card 3578,5681  
 Whom I personally know 7118  
 This 19 day of 06 2025

*Nivas B. Bhakare*  
**NIVAS B. BHAKARE**  
 Advocate & Notary  
 Mitharwadi, Post. Ambavade,  
 Tal. Panhala, Dist. Kolhapur.  
 Notary Regl. Sr. No. 1670  
 2025  
**19 JUN 2025**

No. of Corrections on this page. Nil *M*



भारत सरकार  
Government of India



[Redacted content]



भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India



[Redacted content]

*[Handwritten Signature]*

**SELF ATTESTED**

Annexure - I



**Annexure - II**

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/L.S.I (Municipal)  
 No:- Format1.0/CC/UAN  
 No.0000055797/CR/2506001077

Date: 11/06/2025

To,  
 M/s.Kolhapur Municipal Corporation, Main Building  
 Bhaujisingji Rd, Shivaji Chowk, C Ward, Kolhapur.



**Sub: Renewal of Consent to Operate of STP 17 MLD & 76 MLD STP along with Consent to 1st Operate for 4 MLD STP and 6 MLD STP of Kolhapur Municipal Corporation.**

- Ref:**
1. Application Submitted by SRO-kolhapur.
  2. Minutes of 15th CC meeting dtd-12.02.2025
  3. Show Cause Notice for refusal of Consent issued dated-04.03.2025.
  4. Minutes of 2nd CC meeting -08.05.2025.

Your application No.MPCB-CONSENT-0000055797 Dated 04.09.2018

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **Consent is granted for period upto 31/10/2025**
2. **Conditions under Water (P & CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	17.0 MLD STP at Dudhali.	17.00	As per Schedule -I	After Treatment Maximum extend for recycling for irrigation/gardening and remaining to Dudhali nalla pipeline at Rabade Pumping station downstream which is further going to the Panchagnaga River

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
2	76 MLD at Kasaba Bawada	76.00	As per Schedule -I	After Treatment Maximum extend for recycling for irrigation/gardening and remaining to Dudhali nalla pipeline at Rabade Pumping station downstream which is further going to the Panchagnaga River
3	4 MLD STP at Kasaba Bawada	4.00	As per Schedule -I	After Treatment Maximum extend for recycling for irrigation/gardening and remaining to Dudhali nalla pipeline at Rabade Pumping station downstream which is further going to the Panchagnaga River
4	6 MLD STP at Dudhali	6.00	As per Schedule -I	After Treatment Maximum extend for recycling for irrigation/gardening and remaining to Dudhali nalla pipeline at Rabade Pumping station downstream which is further going to the Panchagnaga River

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG-910 KVA	1	As per Schedule -II

4. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Sludge	450	m <sup>3</sup> /day	Drying	Agriculture

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

- Municipal Corporation shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, industrial cooling, construction activity etc.
- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.

9. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
10. Corporation shall take all measures prevent the river pollution and ensure that STP's should operate properly.
11. This consent is issued without prejudice to an order passed by NGT court and Hon'ble High Court matters related to Kolhapur Municipal Corporation.
12. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



*Dinazg*

2ecb6eac  
53f382d8  
e89d19bb  
07cba3ab  
b0fa512e  
d4dd9bcc  
6f8e2768  
bd7c114f

Signed by: **Dr. Avinash Dhakne**  
Member Secretary  
For and on behalf of  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2025-06-11 12:03:34 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	MPCB-DR-31336	14/01/2025	NEFT
2	1465754.00	MPCB-DR-32741	18/03/2025	RTGS
3	300000.00	MPCB-DR-32736	18/03/2025	RTGS
4	50000.00	MPCB-DR-32737	18/03/2025	RTGS

**Corporation paid consent fees of Rs.4.50 Lakhs and penal fees of Rs.1465754.00**

#### Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur  
- They are directed to ensure the compliance of the consent conditions.  
- They are directed to submit the B.G. of Rs.10.0 Lakhs towards compliance of consent condition.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A)

Sr.No.	Name of STP	Quantity of effluent MLD
1	17.0 MLD STP at Dudhali.	17.00
2	76 MLD at Kasaba Bawada	76.00
3	4 MLD STP at Kasaba Bawada	4.00
4	6 MLD STP at Dudhali	6.00

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C )	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

- C) The treated effluent shall be disposed

After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.

If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains.
2. Will not cause any toxicity either at treatment works of enroot.
3. Will not cause harmful effect on people working at treatment work or enroot.

The local body shall fully treat such industrial effluent to meet the above standards.

2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	160000.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



**Terms & conditions for compliance of Air Pollution Control:**

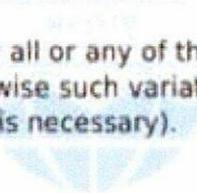
1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-910 KVA KVA	Acoustic Enclosure	12.00	Diesel 170 Kg/Hr	1	SO <sub>2</sub>	90.96 Kg/Day

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards
Total Particulate Matter	Not to exceed 30 mg/ Nm <sup>3</sup>

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



## SCHEDULE-III

## Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	10 Lakhs	within 15 days	Towards compliance of consent condition	31.10.2025	31.03.2026

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

## BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

## BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



**General Conditions:**

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down- stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).

11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015,,26/2016 and 37/2016.
13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.
14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

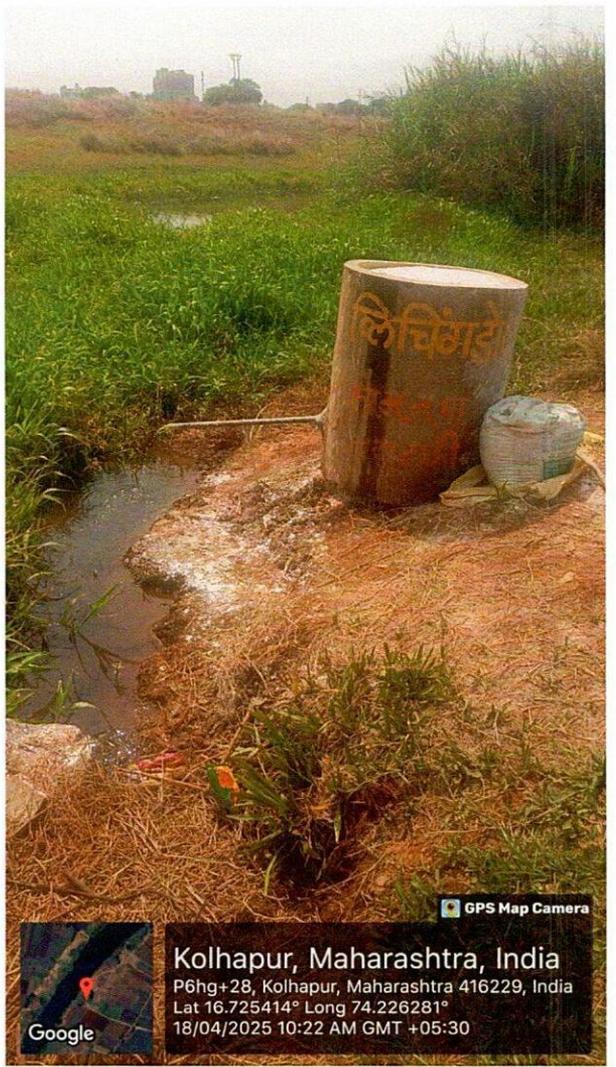
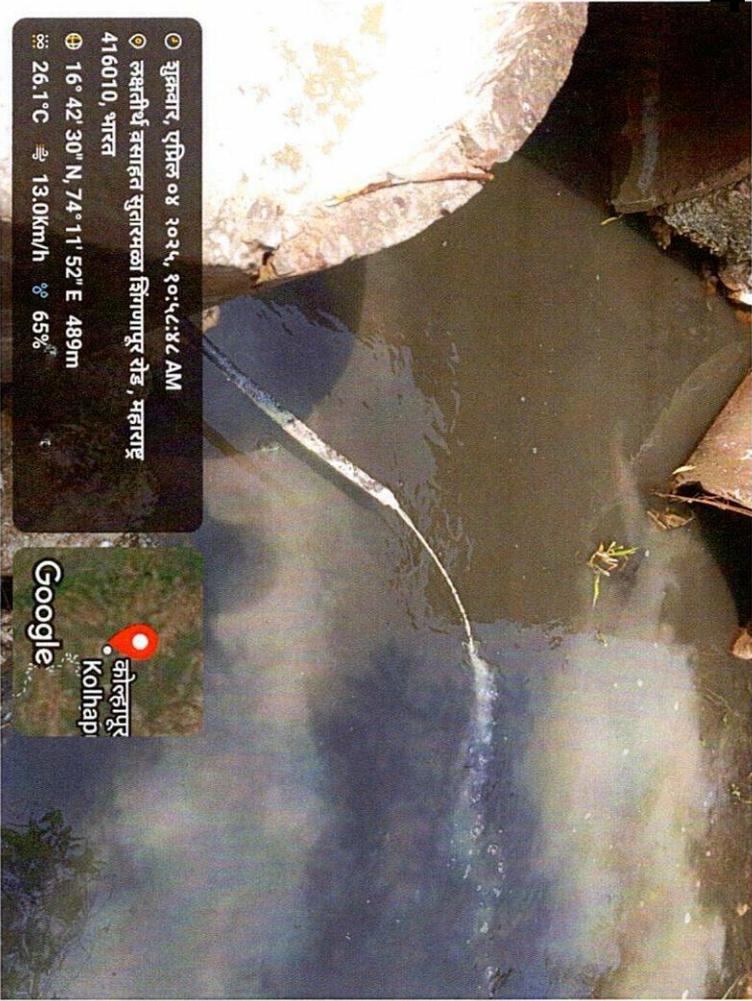
---

This certificate is digitally & electronically signed.

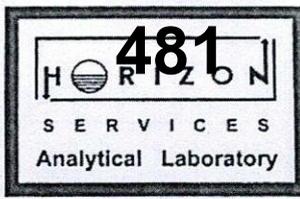
---

Annexure - III





**Annexure - IV**



Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.

• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

**ANALYSIS REPORT**

F/LAB/04/01/17.12.2012

<b>CLIENT'S NAME &amp; ADDRESS</b> M/s. Vishwa Infrastructure Pvt. Ltd. Kolhapur.	<b>REPORT NO</b>	HS/LAB/WA/00588A
	<b>DATED</b>	12/05/2025
	<b>LAB REFERENCE NO</b>	HS/LAB/WA/0231A
	<b>DATE OF SAMPLING</b>	07/05/2025
	<b>DATE OF ANALYSIS</b>	08/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	NATURE	LOCATION
Sewage Water sample	The Client	Treated	76 MLD STP

**RESULTS OF ANALYSIS**

SR. NO.	DESCRIPTION OF PARAMETERS	UNIT	RESULT	DISCHARGE STANDARD
01	pH	---	7.30	6.5-8.5
02	Temperature	°C	30.00	Not Specified
03	Total Suspended Solids	mg/lit	4.00	< 10.00
04	Chemical Oxygen Demand	mg/lit	25.00	< 100.00
05	Biochemical Oxygen Demand (27°C for 3 days)	mg/lit	6.90	< 10.00
06	Oil and Grease	mg/lit	0.10	< 10.00
07	Total Kjeldahl Nitrogen as TKN	mg/lit	2.32	< 10.00
08	Phosphorus as P	mg/lit	0.70	< 1.00
09	Ammonia Nitrogen (NH <sub>3</sub> - N)	mg/lit	0.46	< 2.00
10	Nitrate Nitrogen (NO <sub>3</sub> - N)	mg/lit	3.50	< 10.00
11	Dissolved Oxygen	mg/lit	4.10	Not Specified
12	Fecal Coliform	Org/100ml	26.00	500MPN/100ml

For HORIZON SERVICES



*M. N. G. D. K.*

(LAB INCHARGE)



**Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)**

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.  
• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

**ANALYSIS REPORT**

F/LAB/04/01/17.12.2012

<b>CLIENT'S NAME &amp; ADDRESS</b> M/s. Vishwa Infrastructure Pvt. Ltd. Kolhapur.	<b>REPORT NO</b>	HS/LAB/WA/00764A
	<b>DATED</b>	19/05/2025
	<b>LAB REFERENCE NO</b>	HS/LAB/WA/0296A
	<b>DATE OF SAMPLING</b>	14/05/2025
	<b>DATE OF ANALYSIS</b>	15/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	NATURE	LOCATION
Sewage Water sample	The Client	Treated	76 MLD STP

**RESULTS OF ANALYSIS**

SR. NO.	DESCRIPTION OF PARAMETERS	UNIT	RESULT	DISCHARGE STANDARD
01	pH	---	7.40	6.5-8.5
02	Temperature	°C	29.00	Not Specified
03	Total Suspended Solids	mg/lit	5.00	< 10.00
04	Chemical Oxygen Demand	mg/lit	28.00	< 100.00
05	Biochemical Oxygen Demand (27°C for 3 days)	mg/lit	7.80	< 10.00
06	Oil and Grease	mg/lit	0.12	< 10.00
07	Total Kjeldahl Nitrogen as TKN	mg/lit	2.30	< 10.00
08	Phosphorus as P	mg/lit	0.60	< 1.00
09	Ammonia Nitrogen (NH <sub>3</sub> - N)	mg/lit	0.40	< 2.00
10	Nitrate Nitrogen (NO <sub>3</sub> - N)	mg/lit	3.20	< 10.00
11	Dissolved Oxygen	mg/lit	4.40	Not Specified
12	Fecal Coliform	Org/100ml	28.00	500MPN/100ml



For HORIZON SERVICES

*M. N. A. G. K. K.*

(LAB INCHARGE)



**Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)**

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.

• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

**ANALYSIS REPORT**

F/LAB/04/01/17.12.2012

<b>CLIENT'S NAME &amp; ADDRESS</b>	<b>REPORT NO</b>	HS/LAB/WA/00911A
M/s. Vishwa Infrastructure Pvt. Ltd. Kolhapur.	<b>DATED</b>	26/05/2025
	<b>LAB REFERENCE NO</b>	HS/LAB/WA/0365A
	<b>DATE OF SAMPLING</b>	21/05/2025
	<b>DATE OF ANALYSIS</b>	22/05/2025

<b>DETAILS OF SAMPLE</b>	<b>SAMPLE COLLECTED BY</b>	<b>NATURE</b>	<b>LOCATION</b>
Sewage Water sample	The Client	Treated	76 MLD STP

**RESULTS OF ANALYSIS**

SR. NO.	DESCRIPTION OF PARAMETERS	UNIT	RESULT	DISCHARGE STANDARD
01	pH	---	7.60	6.5-8.5
02	Temperature	°C	28.00	Not Specified
03	Total Suspended Solids	mg/lit	6.00	< 10.00
04	Chemical Oxygen Demand	mg/lit	20.00	< 100.00
05	Biochemical Oxygen Demand (27°C for 3 days)	mg/lit	5.60	< 10.00
06	Oil and Grease	mg/lit	0.14	< 10.00
07	Total Kjeldahl Nitrogen as TKN	mg/lit	2.32	< 10.00
08	Phosphorus as P	mg/lit	0.74	< 1.00
09	Ammonia Nitrogen (NH <sub>3</sub> - N)	mg/lit	0.38	< 2.00
10	Nitrate Nitrogen (NO <sub>3</sub> - N)	mg/lit	3.10	< 10.00
11	Dissolved Oxygen	mg/lit	4.22	Not Specified
12	Fecal Coliform	Org/100ml	30.00	500MPN/100ml

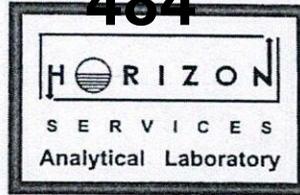
For HORIZON SERVICES



*M. N. Argal*

(LAB INCHARGE)

484



Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.

• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

### ANALYSIS REPORT

F/LAB/04/01/17.12.2012

<b>CLIENT'S NAME &amp; ADDRESS</b>	<b>REPORT NO</b>	HS/LAB/WA/01031
M/s. Vishwa Infrastructure Pvt. Ltd. Kolhapur.	<b>DATED</b>	02/06/2025
	<b>LAB REFERENCE NO</b>	HS/LAB/WA/0420
	<b>DATE OF SAMPLING</b>	28/05/2025
	<b>DATE OF ANALYSIS</b>	29/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	NATURE	LOCATION
Sewage Water sample	The Client	Treated	76 MLD STP

### RESULTS OF ANALYSIS

SR. NO.	DESCRIPTION OF PARAMETERS	UNIT	RESULT	DISCHARGE STANDARD
01	pH	---	7.54	6.5-8.5
02	Temperature	°C	28.00	Not Specified
03	Total Suspended Solids	mg/lit	4.00	< 10.00
04	Chemical Oxygen Demand	mg/lit	18.00	< 100.00
05	Biochemical Oxygen Demand (27°C for 3 days)	mg/lit	5.00	< 10.00
06	Oil and Grease	mg/lit	0.18	< 10.00
07	Total Kjeldahl Nitrogen as TKN	mg/lit	2.10	< 10.00
08	Phosphorus as P	mg/lit	0.50	< 1.00
09	Ammonia Nitrogen (NH <sub>3</sub> - N)	mg/lit	0.28	< 2.00
10	Nitrate Nitrogen (NO <sub>3</sub> - N)	mg/lit	3.10	< 10.00
11	Dissolved Oxygen	mg/lit	4.28	Not Specified
12	Fecal Coliform	Org/100ml	26.00	500MPN/100ml

For HORIZON SERVICES



*Manoj Kumar*

(LAB INCHARGE)



Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.

• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

### ANALYSIS REPORT

HS/LAB/NABL/F/7.8.2.1

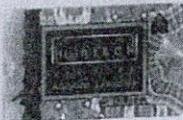
CLIENT'S NAME & ADDRESS	REPORT NO	HS/LAB/WA/02625
Laxmi Civil Engineering Services Pvt. Ltd. Dudhali, Kolhapur- 416012.	DATED	05/05/2025
	LAB REFERENCE NO	HS/LAB/WA/0151
	DATE OF SAMPLING	28/04/2025
	START DATE OF ANALYSIS	30/04/2025
	END DATE OF ANALYSIS	05/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	Weather Conditions	NATURE	LOCATION
Treated Sewage Water	Kolhapur Municipal Corporation	Normal	Outlet of STP	17 MLD STP Dudhali, Kolhapur (CCT)

### RESULTS OF ANALYSIS

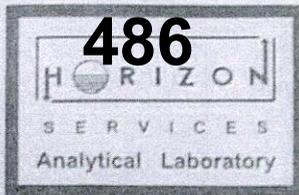
SR. NO.	DESCRIPTION	UNIT	RESULT
01	pH	---	6.96
02	Total Suspended Solids	mg/L	9.00
03	Chemical Oxygen Demand	mg/L	12.30
04	Biochemical Oxygen Demand (27°C for 3 days)	mg/L	3.20
05	Oil and Grease	mg/L	0.60
06	Phosphorus as P	mg/L	0.14
07	Total Ammonical Nitrogen as NH <sub>3</sub> -N	mg/L	1.10
08	Nitrate as NO <sub>3</sub>	mg/L	0.65
09	Total Kjeldahl Nitrogen as TKN	mg/L	2.50
10	Total Coliform	MPN/100ml	21.00

For HORIZON SERVICES



*M. Nagarkar*

(LAB INCHARGE)



Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.  
• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

### ANALYSIS REPORT

HS/LAB/NABL/F/7.8.2.1

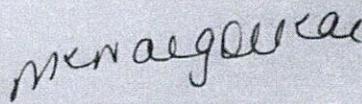
CLIENT'S NAME & ADDRESS	REPORT NO	HS/LAB/WA/02872
Laxmi Civil Engineering Services Pvt. Ltd. Dudhali, Kolhapur- 416012.	DATED	10/05/2025
	LAB REFERENCE NO	HS/LAB/WA/0165
	DATE OF SAMPLING	05/05/2025
	START DATE OF ANALYSIS	06/05/2025
	END DATE OF ANALYSIS	10/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	Weather Conditions	NATURE	LOCATION
Treated Sewage Water	Kolhapur Municipal Corporation	Normal	Outlet of STP	17 MLD STP Dudhali, Kolhapur (CCT)

### RESULTS OF ANALYSIS

SR. NO.	DESCRIPTION	UNIT	RESULT
01	pH	---	7.01
02	Total Suspended Solids	mg/L	8.00
03	Chemical Oxygen Demand	mg/L	6.50
04	Biochemical Oxygen Demand (27°C for 3 days)	mg/L	2.40
05	Oil and Grease	mg/L	0.40
06	Phosphorus as P	mg/L	0.10
07	Total Ammonical Nitrogen as NH <sub>3</sub> -N	mg/L	1.00
08	Nitrate as NO <sub>3</sub>	mg/L	0.55
09	Total Kjeldahl Nitrogen as TKN	mg/L	2.30
10	Total Coliform	MPN/100ml	18.00

For HORIZON SERVICES



(LAB INCHARGE)





Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.  
• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

**ANALYSIS REPORT**

HS/LAB/NABL/F/7.8.2.1

CLIENT'S NAME & ADDRESS	REPORT NO	HS/LAB/WA/03168
Laxmi Civil Engineering Services Pvt. Ltd. Dudhali, Kolhapur- 416012.	DATED	20/05/2025
	LAB REFERENCE NO	HS/LAB/WA/0217
	DATE OF SAMPLING	13/05/2025
	START DATE OF ANALYSIS	15/05/2025
	END DATE OF ANALYSIS	20/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	Weather Conditions	NATURE	LOCATION
Treated Sewage Water	Kolhapur Municipal Corporation	Normal	Outlet of STP	17 MLD STP Dudhali, Kolhapur (CCT)

**RESULTS OF ANALYSIS**

SR. NO.	DESCRIPTION	UNIT	RESULT
01	pH	---	7.07
02	Total Suspended Solids	mg/L	8.00
03	Chemical Oxygen Demand	mg/L	19.20
04	Biochemical Oxygen Demand (27°C for 3 days)	mg/L	5.20
05	Oil and Grease	mg/L	NIL
06	Phosphorus as P	mg/L	0.14
07	Total Ammonical Nitrogen as NH <sub>3</sub> -N	mg/L	1.35
08	Nitrate as NO <sub>3</sub>	mg/L	0.90
09	Total Kjeldahl Nitrogen as TKN	mg/L	3.50
10	Total Coliform	MPN/100ml	24.00

For HORIZON SERVICES

(LAB INCHARGE)





Lab Approved by MoEF, New Delhi. (Valid till 06/03/2026)

"Shree", K 3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune 411 004.  
• Mobile : 7249867318, 8378018710 • Tel. : 020 - 25460202 • Email : kmn@hespl.co.in / md@hespl.co.in • www.hespl.co.in

### ANALYSIS REPORT

HS/LAB/NABL/F/7.8.2.1

CLIENT'S NAME & ADDRESS Laxmi Civil Engineering Services Pvt. Ltd. Dudhali, Kolhapur- 416012.	REPORT NO	HS/LAB/WA/Q3432
	DATED	26/05/2025
	LAB REFERENCE NO	HS/LAB/WA/0249
	DATE OF SAMPLING	19/05/2025
	START DATE OF ANALYSIS	21/05/2025
	END DATE OF ANALYSIS	26/05/2025

DETAILS OF SAMPLE	SAMPLE COLLECTED BY	Weather Conditions	NATURE	LOCATION
Treated Sewage Water	Kolhapur Municipal Corporation	Normal	Outlet of STP	17 MLD STP Dudhali, Kolhapur (CCT)

### RESULTS OF ANALYSIS

SR. NO.	DESCRIPTION	UNIT	RESULT
01	pH	---	7.02
02	Total Suspended Solids	mg/L	9.00
03	Chemical Oxygen Demand	mg/L	32.00
04	Biochemical Oxygen Demand (27°C for 3 days)	mg/L	9.00
05	Oil and Grease	mg/L	NIL
06	Phosphorus as P	mg/L	0.19
07	Total Ammonical Nitrogen as NH <sub>3</sub> -N	mg/L	0.80
08	Nitrate as NO <sub>3</sub>	mg/L	1.00
09	Total Kjeldahl Nitrogen as TKN	mg/L	2.05
10	Total Coliform	MPN/100ml	27.00

For HORIZON SERVICES

*M. V. A. G. A. A.*  
(LAB INCHARGE)

